



**THE  
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be  
filed as a separate compilation.

**PART III**

**Laws, Regulations and Rules passed thereunder.**

GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT- DEPARTMENT OF LAW, JUSTICE AND  
PARLIAMENTARY AFFAIRS  
(Legislation Section)

Jammu, the 15th December, 2018.

The following Act has been assented to by the Governor on  
15th December, 2018 and is hereby published for general information :

**THE JAMMU AND KASHMIR APPROPRIATION  
(NO. 2) ACT, 2018.**

(Governor's Act No. LV of 2018)

[15th December, 2018]

An Act further to authorize payment and appropriation of certain  
sums from and out of the Consolidated Fund of the Jammu and Kashmir  
State for the Services of the Financial Year 2019-2020.

Be it enacted by the Governor of Jammu and Kashmir State in the Sixty-Ninth year of the Republic of India.

In exercise of the powers vested under Proclamation No. P-1/18 dated 20th June, 2018, the Governor is pleased to enact as follows:—

1. *Short title.*—This Act may be called the Jammu and Kashmir Appropriation (No. 2) Act, 2018.

2. *Issue of ₹10279370.01 Lakh out of the Consolidated Fund of the Jammu and Kashmir State of the Financial Year 2019-2020.*— From and out of the Consolidated Fund of the Jammu and Kashmir State, there may be withdrawn sums not exceeding those specified in Column 5 of the Schedule hereto amounting in the aggregate to the sum of ₹ 10279370.01 Lakh ONE CRORE(s) TWO LAKH(s) SEVENTY-NINE THOUSAND THREE HUNDRED SEVENTY LAKHS AND ONE THOUSAND ONLY) towards defraying the several charges which will come in course of payment during the Financial Year 2019-2020 in respect of the services specified in Column 2 of the said Schedule.

3. *Appropriation.*—The sums authorized to be withdrawn from and out of the Consolidated Fund of the Jammu and Kashmir State by the Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

4. The following reform measures shall be enforced from the ensuing Financial Year, 2019-2020 :

(i) Finance Department shall release both Revenue and Capital budget to all the administrative departments within one month of the passage of the Appropriation Act.

(ii) The Administrative departments shall, in turn, ensure to release the funds so received to the subordinate offices within four weeks of their receipt, failing which these funds shall be deemed to have been transferred to the intended DDOs on the dates they ought to have been released by the administrative departments/Controlling Officers.

